

Vidarbha region (Maharashtra) which have approached public sector banks (including the State Bank of India) for financial assistance for the purchase of machinery etc. during the last three years and the current year (so far): and

(b) the number of applications which have been sanctioned and how many have been rejected?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). The information is being collected and to the extent available will be laid on the Table of the House.

[English]

Setting up of a Low Power T. V. Transmitter in Seetampeta

7534. SHRI K. RAMA MOHAN RAO: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any proposal to set up a low power T. V. Transmitter in Seetampeta tribal area of Srikakulam district in Andhra Pradesh; and

(b) if so, the time by which it is likely to be set up?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). Whereas a low power (100 W) TV transmitter is already functioning at the headquarter town of Srikakulam district, parts of the district also receive TV service from the high power (10 KW) TV transmitter at Visakhapatnam. Any further extension of TV service to the remaining uncovered parts of the district, including Seetampeta tribal area, would depend upon the availability of adequate resources for this purpose.

Import of Jumbo Rolls.

7535. SHRI P. G. NARAYANAN: Will the Minister of COMMERCE be pleased to state:

(a) the licenced capacity for slitting and confectioning of imported jumbo rolls of various concerns;

(b) the quantity of jumbo rolls imported by them annually as per their licences and also by using additional licences transferred to them by Export Houses; and

(c) the measures proposed to be taken by Government to ensure that unlawful production does not take place?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI ARANGIL SREEDHARAN): (a) A Statement indicating the licenced capacity of various photo-sensitised material is enclosed.

(b) 'Jumbo Rolls' as such is not separately classified in Indian Trade Classification and Revised classification based on Harmonised Commodity Description and Coding System, on the basis of which Foreign Trade Statistics are maintained.

(c) Measures to ensure that unlawful production or slitting/confectioning of jumbo rolls does not take place and that units not holding a licence under the IDR Act do not indulge in unauthorised production by any source are taken in accordance with the relevant provisions of the IDR Act. Section 24 of the Act provides for various penalties for contravening or attempting to contravene or abetting the contravention of S. 10(1), S. 10(4), S. 11(1), S. 11A, S. 13(1), S. 29B(2), S. 29(b) (2A), S. 29(B) (2D), S. 29(B) (2F), S. 29B (2E), S. 16, S. 18B(3), S. 18G or any rule contravention of which is punishable under the section. Section 24A of the Act also provides for penalties for false Statements.